

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 995/2003

This the 19th day of January, 2004

HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SH. SHANKER RAJU, MEMBER (J)

Alauddin s/o Sh. Usmal Khan,
R/o 159, Kankar tola,
Bareilly.

(By Advocate: Sh. Yogesh Sharma)

Versus

1. Union of India through the General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Muradabad.

(By Advocate: Sh. Rajinder Khatter)

O R D E R (ORAL)

By Sh. Shanker Raju, Member (J)

After hearing the parties in view of orders passed by respondents on 13.1.2004 substantially redressing the grievance of the applicant by refunding amount of Rs.33,600/- already deducted from his salary and also deciding not to make further deductions in this regard, OA stands disposed of with the directions to the respondents to pay simple interest @ 6% to the applicant within a period of 2 months from the date of receipt of a copy of this order.

S. Raju

(SHANKER RAJU)
Member (J)

sd'

V. K. Majotra

(V.K. MAJOTRA) 19.1.04
Vice Chairman (A)